

Rep. by Act.....19.....of 1988, S. 2 & Sch. I

## THE ADVOCATES (AMENDMENT) ACT, 1980

No. 47 OF 1980

[29th November, 1980.]

An Act further to amend the Advocates Act, 1961.

BE it enacted by Parliament in the Thirty-first Year of the Republic of India as follows:—

Short  
title.

1. This Act may be called the Advocates (Amendment) Act, 1980.

Amend-  
ment of  
section 17.

2. In section 17 of the Advocates Act, 1961 (hereinafter referred to as the principal Act), after clause (d) of sub-section (3), the following clause shall be inserted, namely:—

25 of 1961.

“(e) notwithstanding anything contained in clause (a), the seniority of an attorney enrolled [whether before or after the commencement of the Advocates (Amendment) Act, 1980] as an advocate shall be determined in accordance with the date of his enrolment as an attorney.”

Amend-  
ment of  
section 23.

3. In section 23 of the principal Act,—

(i) after sub-section (3), the following sub-section shall be inserted, namely:—

“(3A) Subject to the provisions of sub-sections (1), (2) and (3), the second Additional Solicitor-General of India shall have pre-audience over all other advocates.”;

(ii) in sub-section (4), for the brackets, figures and word “(2) and (3)”, the brackets, figures, word and letter “(2), (3) and (3A)” shall be substituted.